

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. NO. 2355/1999

New Delhi this the 22nd day of August, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

M. S. Yadav S/O Vasu Dev,
R/O Vill. & P.O. Rajokri,
New Delhi-110038. Applicant

(By Shri Yogesh sharma, Advocate)

-versus-

1. Union of India through
Secretary,
Ministry of Communications,
Department of Telecommunications,
Sanchar Bhawan, New Delhi.
2. The Director,
Dept. of Telecom.,
Pushpa Bhawan, Madangir Marg,
New Delhi-62.
3. Sr. Administrative Officer,
Dept. of Telecom, Monitoring Organisation,
E-Wing, III Floor, Pushpa Bhawan,
Madangir Marg,
New Delhi-62. Respondents

(By Shri A.K.Bhardwaj, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Applicant had been appointed and is working as a heavy vehicle driver since 24.3.1992. He has, however, been paid the scale of light vehicle driver. The fact of applicant having been appointed and having worked as heavy vehicle driver is disputed by respondents.

2. As far as present claim is concerned, we find that the present OA which has been filed in November, 1999, is hopelessly barred by limitation. Moreover, the posts of heavy vehicle driver and light vehicle driver have been merged and has been

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prescribed a single pay scale by the Fifth Pay Commission. Applicant is being paid the aforesaid scale in terms of the recommendations of the Fifth Pay Commission with effect from 1.1.1996. Since different scales are no longer prevalent for heavy vehicle drivers and light vehicle drivers, no relief even in respect of future emoluments can be countenanced.

3. Present OA, in the circumstances, we find, is devoid of merit. The same is accordingly dismissed. There shall, however, be no order as to costs.

Majotra

(V. K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

/as/